

(OS)
CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 699/91

Transfer Application No:

DATE OF DECISION 3-12-92

Shri Jit Singh, Pune Petitioner

Shri R.C.Ravalani Advocate for the Petitioners

Versus

Union of India Through Ministry Respondent
of Defence, New Delhi.

Advocate for the Respondent(s)

Shri Suresh Kumar Adv. for
Mr. A.I.Bhatkar Adv.

CORAM:

The Hon'ble ~~Shri~~ Ms. Usha Savara, Member(A)

The Hon'ble Shri

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

G. Savara

(Ms. Usha Savara)
Member(A)

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
BOMBAY

O.A. 699/91

Shri Jit Singh, Pune ..

Applicant

vs

Union of India
Through Ministry of
Defence, New Delhi

Coram: Hon'ble Ms. Usha Savara, Member(A)

Appearance:

Shri R.C.Ravalani,Adv.
for the applicant

Shri Suresh Kumar, Adv.
Proxy for Mr. A.I.Bhatkar,Adv.
for the respondents.

Dated 3-12-92

Tribunal's Order

(Per: Hon'ble Ms. Usha Savara, Member(A)

The application was filed with the prayer that directions be given to the respondents to pay the arrears of pay and allowances which accrued to the applicant on being granted one increment from 28-05-1968. The applicant also prayed for interest and cost of the application. Shri Bhatkar filed a written submission on behalf of the respondents. It is clarified that sanction to grant the increment from 28-05-1968 has already been accorded. Further, it is submitted that since the applicant was transferred 11 times to various units in India, the payment has been delayed as each unit is to workout the amount payable to the applicant. These units come under different audit authorities who have to pass the bills and therefore there are procedural delays. It is also submitted that it will take a little longer time to pay all the arrears due to the applicant. Mr. Ravalani submits that he has

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received payment of arrears from two units. He will be satisfied if directions are given to the respondents to make the payment of arrears within limited time span.

In view of this the respondents are directed to make payment of arrears to the applicant within 4 months from the date of receipt of the copy of this order. Respondents will also workout the interest on the delayed payments which was sanctioned in 1988 by the Ministry. The interest should be calculated at the rate of 10% from the date of sanction to the date of payment.

There will be no order as to costs. The application is disposed of with the above directions.

Usha Savara
(Ms. Usha Savara)
Member (A)